

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †3964**

TO BE ANSWERED ON THE 20TH MARCH, 2018 /PHALGUNA 29, 1939 (SAKA)

SAINIK FARM HOUSES

†3964. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to carry out CBI enquiry of the Sainik Farms illegally set up by affluent persons as well as illegal construction being done therein;

(b) if so, the details thereof; and

(c) whether the courts have also made some remarks regarding the Sainik farms and if so, the reaction of the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) and (b): No, Madam.

(c): The Ministry of Housing & Urban Affairs, Government of India, has informed that as per information available with them, Hon'ble High Court of Delhi during the hearing in WP(C) 6734 of 2000 titled "Rajeev Malhotra vs UOI & Others" has passed orders dated 13.1.2010, 28.1.2010 and 11.2.2010 regarding Sainik Farms. In another ongoing case No. WP(C) 1145/2014 titled "Paardarshita Public Welfare Foundation(NGO) Vs Commissioner South Delhi Municipal Corporation and Anr." relating to unauthorized and illegal construction in the Sainik Farms area of the South Delhi Municipal

Corporation (SDMC), the Hon'ble High Court of Delhi has passed various interim orders, the details of which are given in para below.

The South Delhi Municipal Corporation (SDMC) has informed that in the matter of "Pardarshita Public Welfare Foundation (NGO) Vs. Commissioner, South Delhi Municipal Corporation and Another" in the W.P.(C) No.1145/2014, the Hon'ble High Court had inter-alia directed actions on (i) regularization and (ii) stoppage of unauthorized constructions. The various action taken in this regard are stated under:

i) Status of Regularization

Sainik Farm is one of the unauthorized colonies which figures in the list of total 1639 colonies pending regularization with the Government of NCT of Delhi.

ii) Action against unauthorized construction

Strict vigil is maintained to keep a check on unauthorized constructions.

Various measures undertaken in this regard include :

- (a) installation of CCTV cameras at vital locations in Sainik Farms;**
- (b) deployment of beldars posted at the different entry gates, so as to check the entry of vehicles carrying building material.**

iii) Demolition actions against unauthorized buildings

During the last five months, the SDMC has carried out demolition actions in respect of 39 properties in Sainik Farm.

iv) Vigilance Action

Disciplinary actions/proceedings have been initiated against 06 EEs, 04 AEs, 06 JEs and 92 Beldars.

The Delhi Development Authority (DDA) has informed that an order passed by the Honble High Court of Delhi on 10-2-2016 in WP(C) No 6818/2014 directing the CBI to conduct a preliminary inquiry with regard to unauthorized constructions, in Saidulajaib, Freedom Fighter Colony, Paryavaran Complex and Neb Sarai. The DDA has also informed that they are not a party in this case.
